

ITEM NO.2

COURT NO.1

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (C) Nos.1134-1135/2021

(Arising out of impugned final judgment and order dated 24-12-2020 in RFA(OS) No. 21/2020 & RFA(OS) No. 22/2020 passed by the High Court of Delhi at New Delhi)

LALIT KUMAR MODI

Petitioner(s)

VERSUS

DR. BINA MODI &amp; ORS.

Respondent(s)

(IA No. 6963/2021 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 28-07-2022 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE KRISHNA MURARI  
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Mr. Harish N. Salve, Sr. Adv.  
Dr. A.M. Singhvi, Sr. Adv.  
Ms. Anuradha Dutt, Adv.  
Ms. Fereshte D. Sethna, Adv.  
Ms. Ekta Kapil, Adv.  
Ms. Suman Yadav, Adv.  
Mr. Haaris Fazil, Adv.  
Mr. Swadeep Hora, Adv.  
Mr. Chaitanya Kaushik, Adv.  
Ms. Priyanka MP, Adv.  
Mr. Kunal Dutt, Adv.  
Ms. B. Vijayalakshmi Menon, AOR

For Respondent(s)

Mr. Kapil Sibal, Sr. Adv.  
Ms. Amita Katragadda, Adv.  
Mr. Robin Grover, Adv.  
Mr. Kaustubh Rai, Adv.  
Mr. Koshy Jain, Adv.  
For M/s.Cyril Amarchand Mangaldas, AOR

Mr. Mukul Rohatgi, Sr. Adv.  
Mr. Mahesh Agarwal, Adv.

Mr. Rishi Agrawala, Adv.  
Mr. Karan Luthra, Adv.  
Ms. Niyati Kohli, Adv.  
Ms. Aarushi Tiku, Adv.  
Mr. Pratham Agarwal, Adv.  
Ms. Kamakshi Sehgal, Adv.  
Ms. Sukirti Bhatnagar, Adv.  
Mr. E. C. Agrawala, AOR

Mr. Jaideep Gupta, Sr. Adv.  
Mr. Shyam Divan, Sr. Adv.  
Ms. Manali Singhal, Adv.  
Ms. Shreya Singhal, Adv.  
Ms. Ranjeeta Rohatgi, Adv.  
Mr. Santosh Sachin, Adv.  
Ms. Samten Doma, Adv.  
Mr. Deepak Singh Rawat, Adv.  
Ms. Aanchal Kapoor, Adv.  
Ms. Sugandha Yadav, Adv.  
Mr. Sourabh Tandon, Adv.  
Mr. Shivendra Singh, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. Heard learned Senior Advocates appearing for the parties.
2. Issue notice.
3. Mr. Kapil Sibal, learned Senior counsel, appears with learned Advocate-on-Record, for Respondent No.1 – caveator accepts and waives formal notice on behalf of the said respondent.
4. Mr. Mukul Rohatgi, learned Senior counsel, appears with Mr. E.C. Agrawala, learned Advocate-on-Record for the respondent No.2 – caveator accepts and waives formal notice on behalf of the said respondent.
5. Mr. Jaydeep Gupta, learned Senior counsel appears with Mr. Shivendra Singh, learned Advocate-on-Record for Respondent No.3 – caveator accepts and waives formal notice on behalf of the said respondent.
6. The respondents may file their respective counter affidavits in the matter.

7. Mr. Harish Salve, learned Senior Advocate appearing for the petitioner seeks an interim order restraining the respondents from disposing of the properties of the Trust, pending disposal of the matters.

8. The said prayer is opposed by the other side on the ground that no such interim relief has been sought by the petitioner.

9. The petitioner is permitted to file an appropriate application for the said relief with advance copies to the other side. The respondents may file their replies, if any, thereto.

10. The Registry is directed to list these matters on 1-8-2022.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)  
COURT MASTER (NSH)